

[Sh. Chinasamy Srinivasan]

In Dindigul, which comprises Athur and its neighbouring taluks, lakhs of weavers are engaged in the production of handloom goods. The previous Government at the Centre had introduced a policy to export a large quantity of raw cotton and this policy still continues. Now, several lakhs of weavers belonging to weaker sections in the whole of Tamil Nadu and perhaps in the whole country are finding it extremely difficult to produce handloom goods worth several crores of rupees without the availability of basic raw material, namely, cotton. The handloom goods are exported to foreign countries which earn a substantial amount of foreign exchange. To avoid further unemployment in the handloom sector, and possible agitations and hunger strikes in the country, I would request the Government kindly to look into this matter immediately and take urgent steps and withdraw the orders of forcible condition of export of raw cotton to foreign countries.

(viii) **Need to a meliorate the lot of Adivasis in Kalvaroyan hills in Cuddalore, Tamil Nadu**

SHRI P.P. KALIAPERUMAL (Cuddalore): Kalvaroyan hills situated in the Cuddalore constituency of Tamil Nadu consist of vast forest areas having sandal wood trees and Chebulic Myrobalan trees. These hills are inhabited by illiterate and impoverished adivasis. The adivasis lead subhuman lives with scant nutrition, sanitation, shelter and hospital attention. They are economically indigent and educationally illiterate. Their right to life is shrivelled. The Government should innovate remedial strategies to uplift adivasis of Kalvaroyan hills.

Illegal felling and smuggling of Sandalwood trees which are in abundance in the above hills is going on in large scale by anti-social elements. The Government should take stern and severe measures to check-make the illegal felling and smuggling of sandalwood trees. In order to uplift the adivasis from their subhuman conditions, the Government should start industries either in

the hill area or in the nearby area with the locally available sandalwood and Chebulic Myrobalan trees.

13.53 hrs

PLACES OF WORSHIP (SPECIAL PROVISION BILL)

[English]

SHRI RAM NAIK (Bombay, North): Sir, I have given a notice to raise a point of order about the Bill which is to be considered now. I gave a notice that I wish to raise a point of order.

MR. DEPUTY SPEAKER: Even before the Bills have been introduced!

SHRI RAM NAIK: Sir, the bill has already been introduced. I wish to oppose the consideration of Places of Worship (Special Provision) Bill, and my basic objection is that this Bill is incomplete.

For every Bill a Statement of Objects and Reasons should be there and the exact changes that are to be made should also be indicated. They are there, but there is another thing also, which is required to be given. And, that is, if any particular Section is to be amended then in the annexure that particular Section, or that particular act, which is sought to be amended, should be printed. If you see this Bill, it does not give the details of the Section which is sought to be amended. Section 8 of the Representation of Peoples' Act, 1951 is sought to be amended. In this Bill that particular section has not been given. We cannot apply our mind to this Bill unless that section is given here. That is why I am opposing it.

I would request you to refer to Kaul and Shakder Page 486. It is about the annexure and I would read the relevant paragraph: "Where certain Sections of the parent Act are sought to be amended, the text there of is generally appended to every amending